

IN THE NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH
COURT NO. 1

ITEM No.133
CP(IB)/60(MP)2021

Proceedings under Section 95 IBC

IN THE MATTER OF:

Encore Asset Reconstruction Company Pvt Ltd
V/s
Keshav Kumar Nachani
(Personal Gaurantor)

.....Applicant

.....Respondent

Order delivered on 23/09/2022

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)
Kaushalendra Kumar Singh Hon'ble Member(T)

PRESENT:

For the Applicant :
For the Respondent :

ORDER

This application is filed by the Encore Asset Reconstruction Company Pvt Ltd under section 95 of IBC, 2016.

Since, Constitutional validity of section 94,95,96,97,98,99 & 100 of IBC, 2016 is still pending before Hon'ble Supreme Court.

Hence, both matters stand adjourned to 01.12.2022.

-Sd-

**KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)**

Braj Mohan

-Sd-

**DR. MADAN B. GOSAVI
MEMBER (JUDICIAL)**